GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 4392 TO BE ANSWERED ON 29.03.2017

ACQUISITION OF LAND

†4392. SHRI DEVENDRA SINGH BHOLE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Dedicated Freight Corridor Corporation of India Ltd., a PSU under the administrative control of Ministry of Railways is resorting to corrupt practices at large scale in acquisition of land;
- (b) if so, the action taken by the Railways thereon;
- (c) whether the Railways has issued directions to the PSU to bring transparency in contract process and adopt best suitable pattern for the same and if so, the details thereof;
- (d) the number of complaints received by the Railways so far against the Dedicated Freight Corridor Corporation;
- (e) whether the Railways has suffered loss due to the suspension of land acquisition works in Kanpur city and Kanpur rural districts of Uttar Pradesh; and
- (f) if so, the details of the action being taken by the Railways in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN)

- (a): No, Madam.
- (b): Does not arise.
- (c): Railway has robust systems to check, prevent and act against instances of possible corruption in the PSUs under Ministry of Railways.

Chief Vigilance Officer of each PSU is assigned the task of Vigilance. As and when a case of corruption comes to the notice of the Management, the same is investigated as per the standing instructions of the Government/Central Vigilance Commission. There are standing instructions on ensuring transparency and best practices in the tendering and contract process. To ensure transparency, open tenders are published on the official website of the respective PSUs and also on Central Public Procurement web portal.

(d): A total number of 15 complaints were received since 2012, related to land acquisition by Dedicated Freight Corridor Corporation of India Ltd. (DFCCIL).

(e): No, Madam.

(f): Does not arise.
